

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 31**  
**TCP 40/2015**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **12.04.2024**

NAME OF THE PARTIES:    **LAXYO ENERGY LIMITED V/s CHINAR**  
**SHIPPING & INFRASTRUCTURE (INDIA)**  
**PVT LTD**

Section 397-398 of the Companies Act, 2013

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**ORDER**

1. Ms. Mansi Kaku, Advocate appeared for the Petitioner.
2. Mr. M. S. Bhardwaj, Advocate a/w Mr. V.P. Verma, Advocate appeared for the Respondent.
3. Registry is directed to accept hard copy of the re-constructed documents.
4. Learned Counsel for the both sides place on record 2 sets after reconstruction of record.
5. Learned Counsel for the Respondent seeks liberty to place on record additional reply. Time granted to file reply within 2 weeks.
6. Learned Counsel for the Petitioner seeks liberty to file rejoinder if required.
7. List this matter on **16.05.2024** for final hearing at 2:30 pm

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**